

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHAILA HOSPITALITY PRIVATE LIMITED

Sr.No	Particulars	Details
1.	Name of corporate debtor	Shaila Hospitality Private Limited
2.	Date of incorporation of corporate debtor	28-07-2007
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH2007PTC172655
5.	Address of the registered office and principal office (if any) of corporate debtor	Baycity Club, 154, Hill Road Opp. St. Stanislaus School, Bandra (West) Mumbai MH 400050 IN
6.	Insolvency commencement date in respect of corporate debtor	10-04-2024
7.	Estimated date of closure of insolvency resolution process	30-09-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anand pravin Pande Reg No.:IBBI/IPA-003/ICAI-N-00374/2021-2022/13914
9	Address and e-mail of the interim resolution professional, as registered with the Board	Email: appande@gmail.com Address:Flat No 7, Brijbhavan Co-Op Hsg Soc. Plot No 16, S.No. 562, ,Salunke Vihar Road, Kondhwa Kd, Pune ,Abc Farm Building ,Pune,Maharashtra ,411048
10	Address and e-mail to be used for correspondence with the interim resolution professional	Email: shaila.cirp@gmail.com Address:Flat No 7, Brijbhavan Co-Op Hsg Soc. Plot No 16, S.No. 562, ,Salunke Vihar Road, Kondhwa Kd, Pune ,Abc Farm Building ,Pune,Maharashtra ,411048
11	Last date for submission of claims	24-04-2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Name the class(es)
		NA

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shaila Hospitality Private Limited** on 10-04-2024.
2. The creditors of **Shaila Hospitality Private Limited**, are hereby called upon to submit their claims with proof on or before 24-04-2024 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NA in Form CA.
5. Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Name: Anand Pandey

IRP of Shaila Hospitality Pvt Ltd

AFA: AA3/13914/02/111224/301055

Date: 10-04-2024

Place: Mumbai

PUBLIC NOTICE
Notice is hereby given that share cert. no. 527587, dist. no. 2401231728-2401232693 for 965 Sh. under Folio no. HLL5053002 in name of Rekha Kapoor issued by Hindustan Unilever Ltd. have been lost & I have applied to Company to issue duplicate certs. Any person who has a claim in respect of the said shares should lodge such claim with the Co. at its Regd. Off. at Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai - 400099 within 21 days from this date, else the Co. will proceed to issue duplicate certs. without further intimation.
REKHA KAPOOR

NOTICE
NOTICE is hereby given that Pursuant to Regulation 59(A) of SEBI (Mutual Funds) Regulations, 1996 and Para 5.1 of SEBI Master circular no. SEBI/HO/IMD/PO-D-1/P/CIR/2023/74 dated May 19, 2023, the half-yearly statement of scheme portfolio for the half year ended March 31, 2024, is hosted on the website of the Kotak Mahindra Mutual Fund viz. www.kotakmf.com and on the website of AMFI viz. www.amfiindia.com.
The unitholders can also submit a request for a physical or electronic copy of the half-yearly statement of scheme portfolio by sending an SMS through registered mobile number on 9167573281 or by calling on 18003091490 / 044-40229101 or by sending an email to mutual@kotak.com or by writing a letter to Kotak Mahindra Asset Management Company Ltd, at the address mentioned below.
For Kotak Mahindra Asset Management Company Limited Investment Manager - Kotak Mahindra Mutual Fund
Mumbai April 10, 2024
Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund) 6th Floor, Kotak Towers, Building No. 21, Infinity Park, Off. Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai 400097.
Phone Number: 18003091490 / 044-40229101 • Email: mutual@kotak.com • Website: www.kotakmf.com
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

PUBLIC NOTICE
Notice is hereby given that share cert. no. 5251850, dist. no. 114131411 to 114131290 for 180 Sh. under Folio no. HLL2197707 in name of Prem Nath Kapoor issued by Hindustan Unilever Ltd. have been lost & I have applied to Company to issue duplicate certs. Any person who has a claim in respect of the said shares should lodge such claim with the Co. at its Regd. Off. at Unilever House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai - 400099 within 21 days from this date, else the Co. will proceed to issue duplicate certs. without further intimation.
PREM NATH KAPOOR

Indian Overseas Bank
Information Technology Department
Central Office: 763, ANNA SALAI, CHENNAI-600002
Indian Overseas bank (IOB) invites bids for the following:
EXPRESSION OF INTEREST (EOI) - PROCUREMENT OF SOFTWARE AND REQUIRED HARDWARE FOR IMPLEMENTATION OF INDIAN ACCOUNTING STANDARDS (IND AS)
EOI REFERENCE NUMBER: EOI/IOB/001/2024-25 DATED 06.04.2024
The Above RFP tender document is available and can be downloaded from the following websites www.iob.in & https://iobtenders.auctiontiger.net. For Tender details and future amendments, if any, keep referring to the following website https://iobtenders.auctiontiger.net

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION
B&B TRIPLEWALL CONTAINERS LIMITED
(L21015KA2011PLC060106)
Regd. Office: Sy. No. 263/2/3, Marsur Madivala, Kasaba Hobli Ankal Taluk, Bangalore, Karnataka, 562106
Website: https://boxandboard.in/, Email: es@boxandboard.in
The Members of the company are hereby informed that, pursuant to and in compliance with the provisions of Section 110 and other relevant provisions, if any, of the Companies Act, 2013 ("the Act"), along with Rules 20 & 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44, and other applicable regulations of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the SEBI LODR Regulations"), including any statutory modification or re-enactment thereof for the time being in force, and General Circulars issued by the Ministry of Corporate Affairs, the Company is seeking approval of the Company's shareholders through Postal Ballot. This approval process will be conducted solely via electronic means ("remote e-voting") for the resolutions outlined in the Postal Ballot Notice dated 09.04.2024.
Pursuant to applicable MCA Circulars, the Postal Ballot Notice, along with an explanatory statement and remote e-voting instructions, will be electronically dispatched on 12.04.2024 to all Members whose names are listed in the Register of Members/List of Beneficial Owners as of the Cut-off Date, 12.04.2024. This communication has been sent to those who have registered their email addresses with the Company/Depository Participants ("DPs"). As a result, physical copies of the Postal Ballot Notice and related documents will not be dispatched to shareholders, and shareholders are requested to express their assent or dissent solely through the remote e-voting system.
Furthermore, the Postal Ballot Notice is available on the Company's website at https://boxandboard.in/ as well as on the websites of the stock exchanges where the Company's shares are listed, namely NSE and BSE.
To facilitate remote e-voting, the Company has engaged the services of Central Depository Services (India) Limited (CDSL). Detailed instructions for remote e-voting are provided in the Postal Ballot Notice. The remote e-voting period will commence on Monday, 15.04.2024, at 09:00 a.m. IST, and conclude on Wednesday, 15.05.2024, at 05:00 p.m. IST. The remote e-voting module shall be disabled for voting thereafter. Once a vote is cast by an e-voting member, it cannot be altered subsequently. The voting rights of members will be proportional to the paid-up value of their shares in the total paid-up share capital of the Company as of the Cut-off Date. Only those whose names are recorded in the register of members/list of beneficial owners as of the Cut-off Date will be entitled to avail themselves of the remote e-voting facility.
In accordance with MCA Circulars, Members who have not yet registered their email addresses and consequently could not receive the Postal Ballot Notice may temporarily register their email addresses with the Company's Registrar and Share Transfer Agent ("RTA"), Purva Sharegistry (India) Pvt. Ltd. For permanent registration of email addresses, shareholders are required to register their email addresses with the Depository through the respective DPs and with the Company's RTA, following the appropriate procedure.
We urge Members to carefully review the instructions provided in the Postal Ballot Notice. For any queries, please refer to the Frequently Asked Questions (FAQs) for shareholders and the e-voting user manual, or contact the Company's RTA, Purva Sharegistry (India) Pvt. Ltd. at support@purvashare.com.
Upon request, the relevant documents referenced in the Postal Ballot Notice will be electronically accessible to Members for inspection. Requests for such access should be directed to es@boxandboard.in, including the member's name, Folio No./DP ID, and Client ID, until the last date for receipt of votes through e-voting.
Furthermore, the Board of Directors has appointed M/s Sharma & Pagaria as the Scrutinizer to conduct the Postal Ballot process through the e-voting mechanism in a fair and transparent manner.
The Company will announce the results of the voting by postal ballot through the e-voting process within 2 working days from the conclusion of remote e-voting. These results, along with the Scrutinizer's Report, will be published on the Company's website https://boxandboard.in/ and on the CDSL website https://www.evotingindia.com/noticeResults.jsp. Additionally, they will be communicated to the Stock Exchanges where the equity shares of the Company are listed, namely NSE and BSE.

HINDUSTHAN BUILDING SOCIETY LIMITED
CIN: L45201WB1946PLC013530;
Registered Office: 4, Chittaranjan Avenue, Kolkata - 700072;
Tel No.: (033) 2212 6753/54/55; Fax No.: (033) 2212 9696
Email: arvindroc33@gmail.com;
Website: www.hindusthanbuildingsociety.com;
NOTICE
Notice is hereby given to all the public shareholders of Hindusthan Building Society Limited ("Company") that the Promoters of the Company intend to delist the equity shares of the Company from the Calcutta Stock Exchange Limited, i.e. the only Stock Exchange where the equity shares of the Company are presently listed, and also provide an exit opportunity to the public shareholders of the Company. Therefore, the public shareholders of the Company are hereby requested to kindly update their address, contact details and email IDs with the Company / ABS Consultant Private Limited ("Registrar" of the Company) at the earliest to enable the Company and the Registrar to take steps for effective participation of public shareholders in the Delisting Offer. Hence, the public shareholders must update their details in the records of the Company to actively participate in the Delisting Offer.
We would also like to bring to the notice of the public shareholders that the Securities and Exchange Board of India vide its circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 has clarified that shareholders holding equity shares in physical form are also allowed to tender their equity shares in the Delisting Offer. Otherwise public shareholders holding their equity shares in physical mode will not be able to transfer them unless they get their equity shares dematerialized.
Shareholders are also requested to kindly refer to SEBI Circular SEBI/HO/MIRSD/MRSD-POD-1/P/CIR/2023/37 dated March 16, 2023 towards the common and simplified norms for processing investor's service request by RTAs and norms for furnishing PAN, KYC details and Nomination.
The shareholders can contact the below mentioned personnel for their queries:
Hindusthan Building Society Limited (Mr. Poja Kumar) (Company Secretary & Compliance Officer) Tel No.: (033) 2212 6753/54/55 Email Id: arvindroc33@gmail.com;
ABS Consultant Private Limited (Mr. Uttam Sharma) Tel No.: 9339384226; Email id: absconsultant99@gmail.com.
For Hindusthan Building Society Limited Sd/- Raj Bansal Director DIN: 00545292
Place: Kolkata Date: 11.04.2024

CENTRAL RAILWAY
WALK IN INTERVIEW FOR DOCTORS
Dr. Babasaheb Ambedkar Memorial Hospital, Central Railway, Byculla, Mumbai, 400027. Walk in interview for the post of Senior Resident Doctors will be held on 22/04/2024. Verification of documents will be done from 9.00am to 10.00am walk in interview will start from 10.30 noon.
Specialty Vacancy Reservation/ Category wise vacancies
Oncology 1 UR-2, EWS-1
Gynecology 1 Total - 03
Anesthesia 1
Total 3
For complete details please login to our website: "www.cir.indianrailway.gov.in" > News & Recruitment > Recruitment > Notification > Engagement of Senior Resident.
No. BY. HE. Sr. Resident/Adv- April 2024 Date. 10/04/2024
अनुमति प्राप्त कर के रेल लाइन को पार करना दंडनीय अपराध है

Indian Overseas Bank
Information Technology Department
Central Office: 763, ANNA SALAI, CHENNAI-600002
Indian Overseas bank (IOB) invites bids for the following:
EXPRESSION OF INTEREST (EOI) - PROCUREMENT OF SOFTWARE AND REQUIRED HARDWARE FOR IMPLEMENTATION OF INDIAN ACCOUNTING STANDARDS (IND AS)
EOI REFERENCE NUMBER: EOI/IOB/001/2024-25 DATED 06.04.2024
The Above RFP tender document is available and can be downloaded from the following websites www.iob.in & https://iobtenders.auctiontiger.net. For Tender details and future amendments, if any, keep referring to the following website https://iobtenders.auctiontiger.net

For B&B Triplewall Containers Limited Sd/- Manish Kumar Gupta DIN: 03568502
DATE: 09/04/2024
Managing Director PLACE: Bangalore

TUNI TEXTILE MILLS LIMITED
CIN: L17120MH1987PLC043996
Regd. Office: Gala No. 207, 2nd Floor, Building No. 3A, Mittal Industrial Estate, Andheri Kurla Road, Andheri (E), Mumbai 400 059
Tel: +91 22 4604 3970, Email: info@tunitextiles.com; Website: www.tunitextiles.com
POSTAL BALLOT NOTICE cum E-VOTING INFORMATION
Notice is hereby given that pursuant to and in compliance with the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of Companies (Management and Administration) amended Rules 2014, and Regulation 44 of SEBI LODR Regulations, 2015, Section 23(2) of the Companies Act, 2013 and Regulation 44 of SEBI LODR Regulations, 2015, Administrative Standard-2 on General Meeting issued by the Institute of Company Secretaries of India and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") vide General Circulars Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021 and 20/2021 dated December 8, 2021 and latest MCA Circular No. 09/2023 dated September 25, 2023 (hereinafter collectively referred to as the "MCA Circulars") and any other applicable provisions of the Laws and Regulations including any statutory modification(s) or pre-enactment thereof for the time being in force and as amended from time to time, approval of shareholders of Jackson Investments Limited ("the Company") is being sought through Postal Ballot only by way of electronic means ("Remote e-voting") in relation to the various Resolutions as set out in the Postal Ballot Notice ("Notice") dated 4th April 2024.
The Company has sent Postal Ballot Notice on 4th April 2024, only through electronic mode to those shareholders whose names appear on the Register of Members/List of Beneficial Owners as on Saturday, March 30, 2024 (cut-off date). Voting rights of the shareholders shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date. Communication to assent or dissent of the shareholders would take place only through remote e-voting system. Only those shareholders whose names are recorded in the Register of members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date will be entitled to cast their votes by remote e-voting. Once the vote on the resolutions is cast by shareholders, he/she/they shall not be allowed to change it subsequently.
In line with the MCA Circulars, the Notice is being sent only by electronic mode, and a hard copy of Notice, Postal Ballot Form, and prepaid Business Envelope has not been sent to the shareholders of this Postal Ballot.
The Company has engaged the services of National Securities Depository Ltd. (NSDL) for the purpose of providing e-voting facility to all its shareholders.
The detailed procedure/instructions on the process of remote e-voting including how the shareholders who have not yet registered their email addresses can register their email address/and or can cast their vote, as specified in the Notes section of Postal Ballot Notice.
The remote e-voting shall commence from Monday, April 8, 2024 at 9:00 AM and will conclude on Tuesday, May 7, 2024 at 5:00 PM. The remote e-voting module will be disabled by NSDL after 5:00 PM on Tuesday, May 7, 2024. The Shareholders desiring to exercise their vote should cast their vote during this period, to be eligible for being considered, failing which it will be strictly considered that no vote has been received from the shareholder.
Ms. Kirti Gada, Practising Company Secretary, (Membership No. ACS- 26425 & C.P. No. 14023) as the Scrutinizer to conduct the Postal Ballot through e-voting process in a fair and transparent manner.
The Result of Postal Ballot shall be declared by the Managing Director or any other person authorized not later than 2 working days of conclusion of the e-voting, at the Registered Office of the Company and will be communicated to Stock Exchanges. The Result along with Scrutinizer Report shall also be displayed at the website of the Company www.tunitextilemills.com
For Queries/grievances related to remote e-voting, members may refer to Mr. Amit Vishal, DVP/Ms. Pallavi Whare, Sr. Manager on Tel No. 022- 4867000/022- 2499700 or send a request at Email Id: evoting@nsdl.co.in or may write to the Company Secretary at tunitextilemills@gmail.com or at info@tunitextiles.com
For Tuni Textile Mills Limited Sd/- Jyoti Kothari Company Secretary & Compliance Officer
Place: Mumbai Date: April 4, 2024

Balmer Lawrie & Co. Ltd.
(A Government of India Enterprise)
SBU: Industrial Packaging, 5, J N Heredia Marg, Ballard Estate, Mumbai - 400 001.
Regd. Office: 21, N S Road, Kolkata - 700 001. CIN: L15492WB1924G0004835
TENDER NOTICE
Online Bids are invited for Sale of old / non-usable / damaged fixed asset & petty items on 'As is where is' basis from barrel manufacturing Plant at Talaja, Tender No. 0100PS2680 dt. 10.04.2024 due on 03.05.2024.
Any amendment / corrigendum, as and when required, will be uploaded on the website of the company www.balmerlawrie.com and Government e Marketplace (GeM) portal https://forwaredaction.gem.gov.in/eprocure/home where this tender is floated and interested vendors should regularly visit these websites for update.
Contact Person - Chief Manager [SCM]
Ph.: 022 66258209 / +91 9769015541; email: ingale.td@balmerlawrie.com

Sale Notice
SILVEROAK COMMERCIALS LIMITED (In Liquidation)
Reg. Off.: Plot No F-24, MIDC Satpur,Nashik - 422007
Liquidator: CMA Harshad Deshpande
Liquitor Address: Flat No 403, Kumar Millennium Paud Road Pune 411038 Email: liquidation.silveroak@gmail.com
E-Auction
Sale of Corporate Debtor as a going concern under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction: 8th May 2024 from 2.00 p.m. to 4.00 p.m. (With unlimited extension of 5 minutes each)

For B&B Triplewall Containers Limited Sd/- Manish Kumar Gupta DIN: 03568502
DATE: 09/04/2024
Managing Director PLACE: Bangalore

CENTRAL RAILWAY
CONSTRUCTION OF ROAD OVER BRIDGE
Chief Administrative Officer (Const.), Central Railway, 6th floor, New Administrative Building, D. N. Road, CSMT, Mumbai - 400 001, for and on behalf of President of India invites Open tenders through e-tendering on IREPS website (e-tender portal), www.ireps.gov.in (In Two Packet System), from reputed Contractors for the following work: Name of Work: Proposed construction of Road Over Bridge in lieu of level crossing gate (LC) No. 101, 87, 94, 81 between Igatpur - Manmad section of Central Railway (TWO PACKET SYSTEM). Tender Value: Rs. 109,88,64,321.85, Bid Security: Rs. 56,44,300.00, Cost of Tender Form: Not Applicable (As per Clause No.3 at Page 4 of GCC APRIL 2022) Validity of offer: 90 days from the date of opening of Tender. Completion period: 24 (Twenty Four) Months including monsoon. Availability of Tender documents: Available on the website www.ireps.gov.in. Date & Time of Submission & Opening of Tenders: The e-tenders duly completed in all respects, along with the requisite documents, should be uploaded electronically on the above mentioned website, up to 11.00 hrs. on 30.04.2024. The tender (Technical Bid only) will be opened online on the same day after 11.00 hrs. Joint Venture Firm: Joint Venture (JV) firms will be allowed to participate in this tender. Important Note to Tenderers: (a) The tendering will be solely through e-tendering only. All intending tenderers need to first register with IREPS website www.ireps.gov.in. (b) Prospective tenderers are advised that before submitting their offer electronically, they should refer to the Tender details regarding terms and conditions, eligibility criteria, etc. (c) Tender documents & corrigendum issued from time to time are available on the website mentioned above. Changes, if any, would be posted on this website at least 15 days in advance of opening of tender and may be seen on this website. For any additional information/clarification contact either on the above address or Dy. Chief Engineer (C/Busawal-I), Central Railway, Near Railway station, Busawal -425201 (Field Unit), on any working day between 10.00 hours to 17.30 hrs.
e-Tender (OPEN TENDER) Notice No. CAOC-02-2024 Dated 05.04.2024
अनुमति प्राप्त कर के रेल लाइन को पार करना दंडनीय अपराध है

FORM G
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR NOBILITY ESTATES PRIVATE LIMITED
OPERATING IN RESIDENTIAL REAL ESTATE AT NOIDA, UTTAR PRADESH (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP	Nobility Estates Private Limited CIN: U70100DL2014PTC262971 PAN: AAECS5591J
2. Address of the registered office	T11/92, Deepali Nehru Place, South Delhi, New Delhi, Delhi, India, 110019
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	ATS Le Grandiose, Plot. No. SC01-C-11, Sector 150, NOIDA, Gautam Buddha Nagar, Uttar Pradesh, 201310
5. Installed capacity of main products/ services	Under construction residential housing project namely ATS Le Grandiose, spread over an area of 80,937 sq m. Residential Tower : 20 Not Applicable
6. Quantity and value of main products/ services sold in last financial year	46 employees as on 10-04-2024
7. Number of employees/ workmen	Drive Link: https://drive.google.com/drive/folders/13yTayralhDNH7z0Dh25e6gUL_Rc_sx?usp=drive_link Or kindly mail on cirp.atslegrandiose@gmail.com
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Drive Link: https://drive.google.com/drive/folders/13yTayralhDNH7z0Dh25e6gUL_Rc_sx?usp=drive_link Or kindly mail on cirp.atslegrandiose@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	26-April-2024
10. Last date for receipt of expression of interest	06-May-2024
11. Date of issue of provisional list of prospective resolution applicants	11-May-2024
12. Last date for submission of objections to provisional list	21-May-2024
13. Date of issue of final list of prospective resolution applicants	26-May-2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25-June-2024
15. Last date for submission of resolution plans	26-June-2024
16. Process email to submit EOI	cirp.atslegrandiose@gmail.com

Date: 11 April 2024
Place: NOIDA
Hitesh Goel
Resolution Professional (Nobility Estate Private Limited)
Insolvency Professional
Registration No.: IBSBI/IPA-001/IP-P01405/2018-2019/12224
AFA Certificate Number: AA1/12224/02/200625/106845 (Valid till 30 June 2025)
Correspondence address: One Qube Alvarez & Marsal India Professionals Services LLP, 5th Floor, Unit 502, Tower A Plot No 20, Sector 18, Udyog Vihar, Gurugram, Haryana 122016
Email: cirp.atslegrandiose@gmail.com E-mail: iphiteshgoel@gmail.com

Sale of Corporate Debtor as a going concern except Land & Building and Plant & Machinery of Silveroak Commercial Limited. In possession of the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Mumbai vide order dated December 16, 2020. The sale of Corporate Debtor as a going concern will be done by the undersigned through the e-auction platform https://ncltauction.auctiontiger.net

ASSET	Reserve Price (Amount in Rs.)	Earnest Money Deposit (Amount in Rs.)
Batch 1:	48,94,291	4,89,429

Sale of CD of going concern under Regulation of IBI (Liquidation Process) Regulations, 2016 except Land & Building and Plant & Machinery.
Terms and Condition of the E-auction are as under
1.E-Auction will be conducted on 'AS IS WHERE IS', 'AS IS WHAT IS' and 'WHATEVER THERE IS BASIS' through approved service provider e-procurement Technologies Limited (Auction Tiger).
2.The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website https://ncltauction.auctiontiger.net. Contact: Mr. Praveen Thevar at 079 6813 6841/972 277 8828 E-mail:ncl@auctiontiger.net or Praveen.thevar@auctiontiger.net
3.In the event where there are no successful bidders, the Liquidator reserves the right to suspend the e-auction during any stage.
4.In case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes with unlimited extension. The bidder who submits the highest bid amount (not below the reserve price) on closure of e-Auction process shall be declared as the Successful Bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Liquidator.
5.The Successful Bidder shall bear the applicable stamp duties/transfer charge, fees etc. and all the local taxes, duties, rates, assessment charges, fees etc. in respect of the Corporate Debtor put on auction.
6.The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-Auction proceeding at any stage without assigning any reason therefor.
7.After payment of the entire sale consideration, the sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name.
8.The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and regulations made thereunder.
CMA Harshad Deshpande
Liquitor
Place:Pune
Date:11/04/2024
IBBI/PA-001/IP-P00166/2017-18/10335

केनरा बैंक Canara Bank
A Unit of Public Banks
सिंडिकेट सिंडिकेटो
ASSET RECOVERY MANAGEMENT BRANCH-II, Canara Bank Buildings, 3rd Floor, Admarbanj Path, Ballard Estate, Mumbai - 400001. Tel: 22651128. Email: cbe289@canarabank.com
NOTICE TO BORROWER/GUARANTOR/MORTGAGER
Ref:CB/ARM II/VIDHI/ISARFAESI/2024 Date: 08.04.2024
To
1. M/s. Vidhi Dairy Private Limited, Kalwa Industrial Estate, Jai Bhawani Nagar, Road No 32, Mumbai Pin - 400604.
2. Anmol Shivaji Kante, Adarsh Nagar Chowk, Opp. NitiN Company, Thane West - 400604.
3. Santosh Parshuram Mahadik, Flat No. F-7, Building No. A-3, Panchavati CHS, Marol Maroshi Road, Near Police Camp, Andheri East Mumbai Pin - 400059.
Dear Sir/Madam,
Sub: Notice issued under Section 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002.
The undersigned being the Authorized Officer of Canara Bank, ARM II Branch (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") do hereby issue this notice to you as under:
That M/s. Vidhi Dairy Private Limited (hereinafter referred to as "the Borrower") has availed certain facility/facilities stated in the Schedule A hereunder and has entered into the security agreement/s in favor of Canara Bank (Secured Creditor). While availing the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.
That Mr. Anmol Shivaji Kante, Mr. Santosh Parshuram Mahadik and M/s. Vidhi Dairy Private Limited (hereinafter referred to as the "Guarantor") has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to the secured creditor by the Borrower for credit facilities up to the limit of Rs. 98,00,000/- (Rupees Ninety Lacs only) with interest thereon.
You, the person mentioned in schedule (b) are also entered into the agreements against the secured assets which are detailed in Schedule B hereunder.
However, from 01.04.2023 the operation and conduct of the said financial assistance/credit facilities have become irregular. The books of account maintained by our bank shows that your liability towards Canara Bank (Secured creditor) as on 31.03.2024 amounting to Rs. 1,11,21,994.49 (Rupees One Crore Eleven Lakhs Twenty One Thousand Nine Hundred Ninety Four And Four Nine Paise Only) with the further cost and charges, the details of which are stated in Schedule "C" hereunder. It is further stated that borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the bank within the time given in full has evaded in settling the dues. The operation and conduct of the above said financial assistance/credit facilities having come to a standstill and as a consequence of the default committed in repayment of principal debt/ installment and interest thereon, the secured creditor was constrained to classify the debt as Non Performing Asset (NPA) as on 02.07.2023 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.
The secured creditor through this notice brings to your attention that the Borrower has failed and neglected to repay the said dues/ outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liability of the Borrower as stated in Schedule C hereunder to the secured creditor within 60 days from the date of receipt of this notice. Further, it is brought to your notice that you are also liable to pay future interest at the rate of 17.90% together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues. Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of Rs. 1,11,21,994.49 (Rupees One Crore Eleven Lakhs Twenty One Thousand Nine Hundred Ninety Four And Four Nine Paise Only) with further cost and charges and incidental expenses and costs as stated above in terms of this notice under Section 13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4)(a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:
13(4)- In case the Borrower /Guarantor fails to discharge liability in full within the period specified in sub-section (2), the secured creditor may take recourse to one or more of the following measures to recover this secured debt, namely:
(a) Take possession of the secured assets of the Borrower / Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset.
(b) Take over the management of the business of the Borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset.
Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the Borrower is held as security for the debt.
Provided further that where the management of whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is related to the security for the debt.
And under other applicable provisions of the said Act.
Your attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
You are also put on notice that in terms of Section 13 (13) the Borrower / Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction / restraint, as provided under the said Act, is an offence and if for any reason , the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall be required to render proper accounts of such realization/ income. This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.
This is without prejudice to any other rights available to the secured creditor under the Act and for any other law in force.
Please comply with the demand under this notice and avoid all unpleasantness. In case of Non-compliance, further needful action will be resorted to, holding you liable for all costs and consequence.
Thanking you
Yours faithfully,
Sd/-
Authorized Officer /Chief Manager
Canara Bank, ARM II Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHALLA HOSPITALITY PRIVATE LIMITED

Sr.No	Particulars	Detail
1.	Name of corporate debtor	Shalla Hospitality Private Limited
2.	Date of incorporation of corporate debtor	26-07-2007
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH2007PTC172655
5.	Address of the registered office and principal office (if any) of corporate debtor	Baycliff Club, 154, Hill Road Opp. St. Stanislaus School, Bandra (West) Mumbai-400050
6.	Insolvency commencement date in respect of corporate debtor	10-04-2024
7.	Estimated date of closure of insolvency resolution process	30-09-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anand pravin Pande Reg No.: IBSBI/IPA-003/CA/N-00374/2021-2022/13914
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email: appande@gmail.com Address: Flat No 7, Brijbhawan Co-Op Hsg Soc. Plot No 16, S.No. 562, Salunke Vihar Road, Kondhwa Kd, Pune, Abc Farm Building, Pune, Maharashtra, 411048
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: shalla.crp@gmail.com Address: Flat No 7, Brijbhawan Co-Op Hsg Soc. Plot No 16, S.No. 562, Salunke Vihar Road, Kondhwa Kd, Pune, Abc Farm Building, Pune, Maharashtra, 411048
11.	Last date for submission of claims	24-04-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Name the class(es) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link..... https://ibbi.gov.in/en

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shalla Hospitality Private Limited** on 10-04-2024.
2. The creditors of **Shalla Hospitality Private Limited**, are hereby called upon to submit their claims with proof on or before 24-04-2024 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class NA in Form CA.
5. Submission of false or misleading proofs of claims shall attract penalties. Sd/- Name: Anand Pandey
Date: 10-04-2024 IRP of Shalla Hospitality Pvt Ltd
Place: Mumbai AFA: AA3/13914/02/11224/301055

CLASSIFIEDS
PERSONAL CHANGE OF NAME
I HUSSAINI SAFFE alias HUSSAINI SAIFEE S/O MANSOOR ALI R/O-101 Golden Height Chs Church-Road Marol Mumbai Jb Nagar Maharashtra-400059, have changed my name to HUSSAINI SAIFEE. 0040723550-2
THANKS GIVING
HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the material desire may be I want to be With you and my loved ones in your perpetual glory forever Amen - ZDS 0070896245-1
I GUGAN CHANDRASHEKHAR THOPPE alias GUGAN CHANDRASHEKHAR MALLIKA THOPPE S/O CHANDRASHEKHAR THOPPE R/O A-402 Mayuresh Srishti-Park Gamdevi-Road Bhandup-West Sub-Mumbai Maharashtra-400078 have changed my name to GUGAN CHANDRASHEKHAR MALLIKA THOPPE. 0040723550-1
I GURPREET KAUR BALWINDER SINGH HUNJAN alias GURPREET SINGH D/O BALWINDER SINGH HUNJAN W/O SHORYADHAR SHESHADHAR PANDE R/O B-1304 Skyvistas Madhuban Colony Andheri West-Mumbai Azad Nagar Suburban Maharashtra-400053 have changed my name to GURPREET PANDE. 0040723550-3

SCHEDULE -A [Details of the credit facility /ies availed by the Borrower]

Sl No	Loan No	Nature of Loan / Limit (secured)	Date of Sanction	Amount
1.	128001028429			

